

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 15.7.96.

CP 9/96 (OA 463/95)

Lallu Ram, S.K. Sharma, Kailash Chand and Madan Gopal

... Petitioners

Versus

Shri S.M. Singhrur

... Respondent

CORAM:

HON'BLE MR. GOFAL KRISHNA, VICE CHAIFMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTFATIVE MEMBER

For the Petitioners

... Mr. Shiv Kumar

For the Respondent

... Mr. U.D. Sharma

O R D E R

PER HON'BLE MR. GOFAL KRISHNA, VICE CHAIFMAN

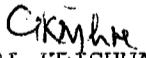
Petitioners, named above, have filed this Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, with the allegation that the respondent, by not disposing of the representation made by the petitioners vide Ann.A-3 dated 24.1.95, in terms of the directions issued in OA 463/95, decided on 10.10.95, has committed contempt of court.

2. We have heard the learned counsel for the parties.

3. The learned counsel for the respondent has produced a reply, which has been taken on record. He has also produced Ann.E-1 dated 14.3.96 and Ann.E-2 dated 29.2.96 alongwith the reply. A copy of Annexure E-1 to the reply has been given to the learned counsel for the petitioners, according to which the representation dated 24.1.95 has been examined in the light of the directions of the Tribunal and the circular referred to in the aforesaid decision has been considered by the concerned authority and it has been found that the petitioners are not entitled to any honorarium. Since the directions of the Tribunal have been implemented, no case of contempt is made out. This Contempt Petition is, therefore, dismissed.


(O.P. SHAFMA)

ADMINISTRATIVE MEMBER


(GOFAL KRISHNA)
VICE CHAIFMAN

VK